

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 363 OF 2017 &
IA NO. 976 OF 2017
AND
APPEAL NO. 16 OF 2018 &
IA NO. 1142 OF 2018

Dated: 22nd January, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 363 OF 2017 &
IA NOS. 976 OF 2017

In the matter of:

GMR Warora Energy Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission &Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Matrugupta Mishra
Mr. Shourya Malhotra

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-2

APPEAL NO. 16 OF 2018 &
IA NO. 1142 OF 2018

In the matter of:

Thermal Powertech Corporation India Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission &Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-2

ORDER

We have heard the learned senior counsel for the Appellant in Appeal No. 16 of 2018. The learned senior counsel appearing for the Appellants and the learned counsel appearing for the Respondents are directed to file their respective written submissions on or before 27.01.2019 after duly serving copy to the other side.

List these matters for hearing on **29.01.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member